

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-578/2014  
In  
TA-99/2013**

**New Delhi this the 09<sup>th</sup> day of September, 2016.**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Suresh Kumar Verma,  
Typing Instructor,  
Vocational Training Centre (VIC),  
Military Hospital,  
Agra Cantt, Agra (U.P.) ... Petitioner

(By Advocate : Ms. Ruchika Mittal)

**VERSUS**

1. Union of India,  
Ministry of Defence,  
Sena Bhawan,  
New Delhi.
2. The Commandant,  
Military Hospital,  
Agra Cantt.,  
Agra (UP). ... Respondents/Contemnors

(By Advocate : Sh. Hilal Haider)

**ORDER (ORAL)**

**Hon'ble Sh. Shekhar Agarwal, Member (A)**

This Contempt Petition has been filed alleging non-compliance of our order dated 10.07.2014, the operative part of which reads as follows:

“2. ....we are of the considered view that applicant cannot be termed as part time or adhoc employee for a long period of almost 4 decades and should have been paid the same salary as paid to other regular employee of the Military Hospital Agra Cantt. employed in the pay scale of Rs. 260-400 revised from time to time. Ergo, the respondents are directed to treat the applicant as employee in the pay scale of Rs. 260-400 w.e.f. 19.05.1978 and re-fix his salary as is paid to the regular employee of Military Hospital, Agra in the said pay scale from time,

notionally. The arrears of the pay in regular scale (ibid) would be admissible to him from 10.07.2011. The order no. 511 / VTC/ Accts/2014 dated 15.03.2014 issued by the respondents terminating the services of the applicant with the view that he is an adhoc employee is quashed. OA and MA stand disposed of."

2. In compliance thereof, the respondents have filed an affidavit according to which full salary and allowances to the applicant to the extent of 11,18,080/- have been paid. Learned counsel for the petitioner submitted that the applicant has still not been granted ACP/MACP benefits as are admissible to regular employees.
3. On perusal of the compliance affidavit of the respondents, we are satisfied that our order has been substantially complied with. Accordingly, we close this CP and notices issued to the alleged contemnors are discharged. The petitioner shall however be at liberty to avail of his remedies under law.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/